

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 996  
ANSWERED ON TUESDAY, THE 03<sup>RD</sup> MAY, 2016**

**FICTITIOUS COMPANIES INVOLVED IN 2G SPECTRUM SCAM**

**QUESTION**

996. DR. V. MAITREYAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken any steps to find out the complete details of the fictitious and bogus companies involved in the 2G Spectrum scam;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether is it a fact that many documents pertaining to the decision taken by the Board of Directors of these companies are altered and fabricated in connivance with some officials of the Corporate Affairs; and
- (d) if so, the corrective measures and stringent action taken against the culprits by the Government in this regard?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) and (b) The term fictitious and / or bogus companies is not defined under the Companies Act. As such no details are available with this Ministry.

(c) and (d) Does not arise in view of (a) and (b) above.

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